

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 15th day of January, 2002.

Original Application No.356 of 1998.

CORAM :-

Hon'ble Mr. C.S. Chadha, A.M.

Bhagwan Deen Son of Prem Narain,  
Daily Rated Casual Labour,  
Military Farm, Kanpur,  
Resident of 86/391, Dev Nagar,  
Kanpur.

(Sri Satish Mandhyan, Advocate)

..... Applicant

Versus

1. Union of India through  
Secretary Ministry of Defence,  
Government of India, New Delhi.
2. Director Lands and Cantonment,  
Ministry of Defence, AHQ PO DHQ New Delhi.
3. Manager, Military Farm,  
Kanpur Cantt.

(Sri Satish Chaturvedi, Advocate)

..... Respondents

O R D E R (O\_r\_a\_l)

By Hon'ble Mr. C.S.Chadha, Member (A).

The case of the applicant is that he was employed by the Military Farm, Kanpur on 1-9-1993 and removed from service in 1994. There is nothing on record to show that he filed a representation before the authorities within time. At Annexure-6 is his application dated 9-3-1998 which is highly time barred and now relief has been sought from the Tribunal on the ground that no decision has been taken by the respondents on the application dated 9-3-1998. Learned counsel for the

*C.S. Chadha*

respondents has pointed out that the application is highly time barred and is also not accompanied by any application for condonation of delay. He has quoted the ruling of the Hon'ble Supreme Court in the case of R.C. Sharma Vs. Udhamp Singh Kamal and Others, 2000 SCC (L&S) 53, which ~~has~~ held that the Administrative Tribunals cannot admit an application, which is time barred and not accompanied by an application to condone the delay. The case is highly time barred and, therefore, cannot be accepted. The OA is accordingly dismissed. There shall be no order as to costs.



Member (A)

Dube/